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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.758 OF 2010

Cuttack this the 3rd Day of December, 2010

CORAM:

HON'BLE SHRI M.R.MOHANTY, VICE-CHAIRMAN

Lalita Pradhan, aged about 69 years, Wife of late Daniel Pradhan of Cuttack Chandi Christian Sahi, Cuttack-1, P.S.Lalbag, District-Cuttack

...Applicant

By the Advocates: M/s.R.N.Behera, S.N.Sahoo & M.R.Kar

-VERSUS-

1. Union of India represented through its Secretary, Department of Railways, New Delhi
2. General Manager, South Eastern Railway, Garden Reach, Kolkata
3. Divisional Personnel Officer (Mechanical)/Settlement (Sec.RTK (W), Kharagpur Work Shop, South Eastern Railway, Kharagpur, At/PO/District-Kharagpur
4. Chief Mechanical Engineer (W/W), South Eastern Railway, Kharagpur, At/PO/PS/District-Kharagpur
5. Dy.Chief Mechanical Engineer (W/W), South Eastern Railway, Kharagpur, At/PO/District-Kharagpur

...Respondents

By the Advocates: Mr.S.K.Ojha, SC

ORAL ORDER

1. None appears for the Applicant nor the Applicant is present. However, with the aid and assistance of Shri S.K.Ojha, learned Standing Counsel for the Railways (to whom a copy of this has already been supplied) perused the materials placed on record.
2. By way of filing (on 28.10.2010) the present Original Application under Section 19 of the Administrative Tribunals Act, 1985, it has been stated that Daniel Pradhan served the South Eastern Railways since 06.08.1952 and, while continuing in service, he became sick and sought voluntary retirement on (02.05.1978) on health ground; which was accepted on 01.07.1978. On 05.11.1998, he applied (to the authorities in Railway Organization) for pensionary/exgratia benefits and expired on

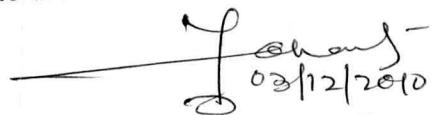
08.02.2005. Present Applicant, the widow of late Daniel Pradhan, represented on 19.04.2010 to get pension (exgratia) of her husband and family pension for herself. No such benefits having been extended, the Applicant (the widow of late Daniel) has approached this Tribunal with the following prayers:

- “i) To direct the respondents to consider the grievance of the applicant for sanction and release of pension, family pension, retirement dues and other consequential benefit thereof with accrued interest within a stipulated time.
- ii) To pass any other order(s) as deemed fit and proper”.

3. Since it is the positive case of the Applicant that her representation (and the representation of her husband) seeking pension/family pension/exgratia pension is still pending undisposed with the Respondents, without any waste of time, this case is hereby disposed of by remitting the matter to the Respondents; who should consider the grievances of the Applicant (as raised in her representation, in the representation of her husband & in the present O.A.) and do needful (as due and admissible under the law) and pass a reasoned order, by end of March, 2011, under intimation to the Applicant. Applicant should approach the Respondents (especially the Respondent No.3) on 23.12.2010 with a copy of this order and, on that day, the Respondent No.3 (officers of Personnel Office) should help the Applicant to fill-up forms etc./obtain informations etc. from the Applicant for smooth disposal of her grievances in time.

4. Send copies of this order to the Applicant and to all the Respondents (together with the copies of this O.A.) by Regd.Post.

5. Free copies of this order be also supplied to the learned counsel appearing for the parties.


(M.R.MOHANTY)
VICE-CHAIRMAN